

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 7/TT/2018**

**Subject** : Determination of transmission tariff for Asset –I: LILO of Vindhyachal-Jabalpur 400 kV 2nd D/C line (Ckt 3 & 4) along with associated bays and equipments at 400/220 kV Rewa Pooling Station from COD to 31.3.2019 under Transmission System for Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh in Western Region.

**Date of Hearing:** 8.5.2018

**Coram** : Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Limited (PGCIL)

**Respondents** : Rewa Ultra Mega Solar Limited and 8 others

**Parties present** : Shri Vivek Kumar Singh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri S.K. Venkatesan, PGIL  
Shri V.P. Rastogi, PGCIL  
Sri Rakesh Prasad, PGCIL  
Shri Pulkit Agarwal, Advocate, RUMSL  
Ms. Ranjitha Ramachandran, Advocate, RUMSL

**Record of Proceedings**

PGCIL has sought approval of COD of the instant assets under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations as RUMSL has not commissioned its generation project. The Commission wanted to hear RUMSL before approving COD of the instant asset and directed RUMSL to file reply in the matter including status of the generation project.

2. Learned counsel appearing for RUMSL submitted that RUMSL has been accorded permission for part capacity commissioning and the same would be commissioned by the end of May, 2018. Learned counsel sought one week's time to submit affidavit on the status of generation project and three weeks' time to file reply to the petition.



3. After hearing the parties, the Commission directed the petitioner to file the following information, on affidavit by 30.5.2018, with a copy to the respondents:-

- a. Clarify whether the assets claimed in the instant petition i.e. "LILO of Vindhyachal-Jabalpur 400 kV 2<sup>nd</sup> D/C line (Ckt 3 and 4) alongwith associated bays and equipments at 400/220 kV Rewa Pooling Station" are part of interim arrangement/part of co-ordinated planning or part of original scope. Clarify whether the interim arrangement is to be regularized as permanent arrangement. Submit a certificate from CTU/RPC/CEA in respect of the said information.
- b. Trial run certificate on no-load declaring deemed commercial operation date of transmission element.
- c. Form 5A clearly indicating number of bids received and also specifying the escalation factor which has been considered to arrive at such cost.
- d. There is a huge variation in cost ranging from 8% to 67% in various components. Clarify the cost variation of these components as mentioned in Form-5 alongwith justification and supporting documents, if any.
- e. Individual break-up of cost incurred alongwith individual quantity and rate claimed as per Form-5 alongwith proper justification and supporting documents, if any, for the following elements:-
  - (a) Preliminary investigation, forest clearance, PTCC, general civil works;
  - (b) Conductor and earth wire accessories;
  - (c) Erection, string and civil works including foundation;
  - (d) Switchgear (CP, PT, circuit breaker, isolator etc);
  - (e) Control, relay and protection panel; and
  - (f) Bus bars/conductor/insulators
- f. Form 5 indicates total claimed overheads charge of ₹3144.97 lakh but does not specify exactly under which sub-head (establishment, audits and accounts, contingency) amount has been incurred. Clarify the same.
- g. Total cost per ckt. km. comes to ₹494.44 lakh against which the petitioner has claimed ₹507.78 lakh per ckt. km. There is an increase of ₹13.34 lakh cost per ckt despite decrease in line length from 59 km to 57.45 km. Clarify the same.
- h. Coloured SLD indicating the scope of work as per FR and actual.



4. The Commission further directed RUMSL to file on affidavit the status of generation project by 18.5.2018 with a copy to the petitioner and reply to the petition by 30.5.2018 with the advance copy to the petitioner, who shall file its rejoinder, if any, by 7.6.2018. The Commission also directed the parties to comply with the timeline specified.

5. The Commission directed to list matter for further hearing on 26.7.2018.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

